

(SHRI KARLA MUNDA): (a) and (b). The original schedule based on Indo-Soviet Protocol signed in April, 1972 for completion of Bhilai expansion to 4. M.T. stage was December, 1976. A critical review made in May, 1974 of the various activities of design, construction etc. had indicated that the commissioning was likely by 1979. Subsequently in February, 1975, having regard to all relevant factors such as resource availability, progress of work, projected deliveries of equipment and other inputs from various sources and collection of design data from suppliers etc., the schedule was revised to December, 1981.

Number of Employees of Orissa in Rourkela Steel Plant

609. SHRI PADMACHARAN SAMANTA SINHERA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total number of employees working in Rourkela Steel Plant class-wise and how many of them belong to Orissa State;

(b) whether the number of employees belonging to Orissa is less than the required quota; and

(c) if so, how and when Government propose to make that up?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARLA MUNDA): (a) and (b). The total number of regular employees working in Rourkela Steel Plant as on the 31st October, 1977 and corresponding to various groups in Government is as follows:

Group A	2,406
Group B	120
Group C	23458
Group D	10766
Total:	36750

Statistics of employment by place of birth or residence are not maintained.

(c) Does not arise.

Construction of Building of Post Office at Ratnagiri

60. SHRI BAPUSAHEB PARULEKAR: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to unstarred question No. 3966 (c) dated the 14th July, 1977 and state:

(a) whether any tender for the construction of the building of Post Office at Ratnagiri has been accepted; and

(b) if so, when the construction will commence?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) The work has commenced recently.

Rule Re: use of Stabilizing and Emulsifying Agents in Flavours

611. SHRIMATI PARVATI DEVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the reaction of the Users to the draft Rules regarding the use of stabilising and emulsifying agents in Flavours circulated for comments *vide* Ministry of Health and Family Welfare (Department of Health) Notification dated the 22nd April, 1976, G.S.R. No. 299(E);

(b) whether Rule 61A and 61B, as proposed to be inserted, have been finalised and published in the Gazette of India; and

(c) if so, when and whether the Minister would lay a copy thereof on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The objections and suggestions received

from the public on the draft rules have been considered in consultation with the Central Committee for Food Standards and the Ministry of Law, Justice and Company Affairs and the final notification of the amended rules is at an advanced stage of finalization. The final notification will be published in the Gazette of India and copies thereof will also be laid on the Table of the Sabha.

Charter of Demands by Bihar Colliery Kamgarh Union

612. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the copy of the representation dated 16th April, 1977 containing the charter of demands by the General Secretary, Bihar Colliery Kamgarh Union concerning the workers of the Bokaro Steel Limited has been received;

(b) if so, what are the demands; and

(c) the action taken to redress these grievances?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) and (c). Do not arise.

Exodus of Trained Medical Men

613. SHRI S. D. SOMASUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the extent of exodus of trained medical men in the country to foreign countries during the last three years;

(b) whether Government are aware of the appalling paucity of medical care in this country;

(c) if so, the circumstances under which the medical men from this country who have been trained largely

at State expense are not fruitfully utilised here; and

(d) whether Government propose to take any concrete action to utilise the services of such doctors in our country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The Government of India is not maintaining any detailed records of the people who leave this country either for employment or for studies in foreign countries. However, according to the Doctors enrolled in the Indian Abroad Section of the National Register of the Scientific and Technical Personnel maintained by the Council of Scientific and Industrial Research, the position during the last three years is as follows:—

	Total	Returned
As on 1-1-1975 .	3,605	1,929
As on 1-1-1976 .	3,715	1,987
As on 1-1-1977 .	3,831	2,018

(b) Yes.

(c) and (d). This Ministry had not imposed any ban on doctors proceeding abroad for study. However, there are some countries like West Germany and U.S.A. which insist on production of No Objection Certificates from Indian Doctors who want to go and study abroad. The issue of these Certificates has been carefully considered by this Ministry and orders were issued specifying the fields in which Indian Doctors could be permitted to obtain this certificate for higher studies abroad.

2. The Government of India has been following a careful policy in respect of C.H.S. Doctors who want to go abroad on deputation terms. A complete ban was imposed in December, 1975 on the release of CHS Officers